

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 44(ND)/2013
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

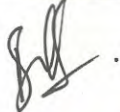

SH. R.VARDHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2017

NAME OF THE COMPANY: M/s. Stide Avation Pvt. Ltd.
Vs

M/s. Summit Aviation Pvt. Ltd. & ors.


SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242
of the Companies Act 2013.


S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
(1)	MR. MAYANK	Adv.	PETITIONER.	
(2)	MS. RIGASHA TAKKAR	Adv.	Respondent No. 10 PNB	

ORDER

A letter for adjournment has been circulated and learned counsel states that in due course power of attorney shall be filed after obtaining NOC from the law firm representing the party earlier.

List as and when needful is done.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)